

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7950/2014

(Arising out of impugned final judgment and order dated 02/05/2014
in CRLA No. 361/1992 passed by the High Court Of Judicature at
Allahabad)

MUJAMMIL & ANR.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

Date : 29/03/2016 This petition was mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MRS. JUSTICE R. BANUMATHI

HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. Salman Khurshid, Sr. Adv. (Mentioned by)
Mr. Imtiaz Ahmed, Adv.
Ms. Naghma Imtiaz, Adv.
M/s. Equity Lex Associates, Adv.

For Respondent(s)

UPON being mentioned the Court made the following
O R D E R

Post appln. for bail only (if filed) within next two
weeks before an appropriate Bench.

(Shashi Sareen)
AR-cum-PS(Veena Khera)
Court Master